

(b) the dates on which original and revised budgets for 1960-61 and 1961-62 were sanctioned; and

(c) how the expenditure incurred in the absence of sanctioned budgets was regularised.

The Minister of Defence (Shri Y. B. Chavan): (a) to (c). The information is being collected and will be laid on the Table of the House when received.

12 hrs.

PAPERS LAID ON THE TABLE

FINAL ORDER OF DELIMITATION COMMISSION

The Deputy Minister in the Ministry of Law (Shri Bibudhendra Mishra): Sir, I beg to lay on the Table a copy of Final Order No. 18 of the Delimitation Commission in respect of the Delimitation of Parliamentary and assembly constituencies in the Union Territory of Goa, Daman and Diu published in Notification No. S.O. 2346 dated the 19th August, 1963, under sub-section (3) of section 10 of the Delimitation Commission Act, 1962. [Placed in Library. See No. LT-1617/63].

ANNUAL REPORT OF THE REGISTRAR OF NEWSPAPERS

The Deputy Minister in the Ministry of Information and Broadcasting (Shri Sham Nath): Sir, I beg to lay on the Table a copy of Annual Report of the Registrar of Newspapers for India, 1963 (part I). [Placed in Library, See No. LT-1618/63].

PRESIDENT'S ASSENT TO BILL

Secretary: Sir, I lay on the Table following three Bills passed by the Houses of Parliament during the current Session and assented to by the President since a report was last made to the House on the 13th August, 1963:—

- (1) The Indian Emigration (Amendment) Bill, 1963.
- (2) The Iron Ore Mines Labour Welfare Cess (Amendment) Bill, 1963.
- (3) The Appropriation (No. 4) Bill, 1963.

MESSAGES FROM RAJYA SABHA

Secretary: I have also to report the following messages received from the Secretary of Rajya Sabha:—

- (i) 'I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 28th August, 1963, has passed the enclosed motion referring the Drugs and Cosmetics (Amendment) Bill, 1963, to a Joint Committee of the Houses and to request that the concurrence of the Lok Sabha in the said motion and the names of the Members of the Lok Sabha to be appointed to the said Joint Committee may be communicated to this House.'

MOTION

'That the Bill further to amend the Drugs and Cosmetics Act, 1940, be referred to a Joint Committee of the Houses consisting of 30 members; 10 members from this House, namely:—

1. Shri B. N. Bhargava.
 2. Shri Bairagi Dwivedy.
 3. Shri D. P. Karmarkar.
 4. Shri Krishna Chandra.
 5. Shri Khumbha Ram.
 6. Shri P. C. Mitra.
 7. Dr. A. Subba Rao.
 8. Dr. Shrimati Seeta Parmanand.
 9. Shri R. S. Khandekar.
 10. Dr. Jawaharlal Rohatgi.
- and 20 members from the Lok Sabha.

that in order to constitute a meeting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;

that in other respects, the Rules of Procedure of this House relating to Select Committees shall apply with such variations and modifications as the Chairman may make;

that the Committee shall make a report to this House by the first day of the next Session; and

that this House recommends to the Lok Sabha that the Lok Sabha to joint in the said Joint Committee and communicate to this House the names of members to be appointed by the Lok Sabha to the Joint Committee."

- (ii) In accordance with the provisions of rule 97 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Dakshina Bharat Hindi Prachar Sabha Bill, 1963, which has been passed by the Rajya Sabha at its sitting held on the 29th August, 1963.'

**BILL PASSED BY RAJYA SABHA
LAID ON THE TABLE**

Secretary: Sir, I lay on the Table of the House the Dakshina Bharat Hindi Prachar Sabha Bill, 1963 as passed by Rajya Sabha.

12.02 hrs.

**STATEMENT REGARDING NEFA
ENQUIRY**

The Minister of Defence (Shri Y. B. Chavan): Sir, I wish to inform the House of the results of the in-

quiry to investigate our reverses in the operations. . . .

Mr. Speaker: There is one thing which I should like to state at this stage. I understand that this statement consists of nine typed pages. So, I should think that the statement should be laid on the Table of the House, circulated to Members and then, if a notice is received, we should consider whether a discussion should be held or what we should do in regard to that.

Shri U. M. Trivedi (Mandsaur): We should discuss it. That would be much better.

Mr. Speaker: I am not excluding it. Rather, that is what I am suggesting. Let the statement be laid on the Table of the House first.

Shri Hem Barua (Gauhati): May I suggest one thing?

Shri U. M. Trivedi: There is one pertinent fact which I want to bring to your notice. Some of us have given notice of a calling attention nearly six days back on the question of some money being drawn by Shri Dange and Shri Gopalan. We are still awaiting the reply. We have not received any information.

Mr. Speaker: Has that got anything to do with this statement?

Shri U. M. Trivedi: No.

Mr. Speaker: Then, he should have waited until this is over, for a minute. I have been considering that question and trying to get some explanation.

Shri U. M. Trivedi: That is what I wanted.

Mr. Speaker: But can it be taken up in this manner? A senior member like Shri Trivedi, who is also a leader of the group must know how to raise points.

Shri Y. B. Chavan: Sir, I beg to lay on the Table a statement regard-